

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.403

IA/6126/ND/2023 IA/5486/ND/2023 in IB/284/(PB)/2021

IN THE MATTER OF:

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

Under Section 7 of IBC, 2016

Order delivered on 30.05.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Naman Joshi, Adv. Guneet Sidhu,
Adv. Radharaman, Adv. Aprajita

For the Respondent : Adv. Sumesh Dhawan, Adv. Vatsala Kak,
Adv. Shaurya Shyam

HYBRID HEARING (PHYSICAL & VC)

ORDER

It is submitted by both the Counsels that pleadings have already been completed and transfer application filed before the Hon'ble Principal Bench has been dismissed. Both the parties are directed to file the copy of the order passed by Hon'ble Principal Bench. List the matter on **03.07.2024** for final arguments.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)